

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Sixty Fifth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1983

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

SIXTY-FIFTH REPORT

* (Presented on 22-11-1983)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-fifth Report.

2. The Committee met on 21 November, 1983 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1983 (*Amendment of article 16*) by Shrimati Jayanti Patnaik.

(2) The Constitution (Amendment) Bill, 1983 (*Substitution of new article for article 263*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 2 December, 1983.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

(1) The Constitution (Amendment) Bill, 1983 (*Amendment of article 16*) by Shrimati Jayanti Patnaik.

The Bill seeks to amend article 16 of the Constitution with a view to provide that nothing in this article shall prevent the State from making any provision for the reservation of appointment or posts in favour of any economically backward class of citizen whose family's total annual income upon whom such citizen is dependant does not exceed rupees three thousand and, which, in the opinion of the State, is not adequately represented in the services under that State.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1983 (*Substitution of new article for article 263*) by Shri Chitta Basu.

The Bill seeks to substitute a new article for article 263 of the Constitution with a view to provide for the establishment of a inter-State Council for creating more harmonious relations between the Centre and the States.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to Bills specified in the Appendix.

IP.T.O.

*House did not meet from 23-11-83 to 30-11-83 due to HOGM

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

- | | |
|--|---------|
| (1) Resolution by Shri T. S. Negi regarding unemployment. | 2 hours |
| (2) Resolution by Shri Manohar Lal Saini regarding adulteration of vanaspati with beef tallow. | 2 hours |
| (3) Resolution by Dr. A. U. Azmi regarding reorganisation of States of U.P., Bihar and M.P. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Shrimati Jayanti Patnaik and Shri Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

21 November, 1983
30 Kartika, 1905 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1983 (<i>Amendment of article 315, etc.</i>) by Shri Harish Rawat.	74 of 1983	B	2 hours
2.	The Import and Export Trade Bill, 1983 by Shri K. Ramamurthy.	78 of 1983	B	2 hours
3.	The Constituent Assembly Bill, 1983 by Shri K. Ramamurthy.	91 of 1983	B	2 hours
4.	The Constitution (Amendment) Bill, 1983 (<i>Amendment of article 74, etc.</i>) by Shri K. Ramamurthy.	90 of 1983	B	2 hours
5.	The Formation of a Central Agency for checking misuse of Religious Places Bill, 1983 by Shri B.V. Desai.	99 of 1983	B	2 hours
6.	The Declaration of Assets by Civil Servants Bill, 1983 by Shri K. Ramamurthy.	100 of 1983	B	2 hours
7.	The Contractors (Engagement of a Qualified or Chartered Engineer) Bill, 1983 by Prof. Ajit Kumar Mehta.	98 of 1983	B	2 hours
8.	The Magnetic Fusion Energy Engineering Bill, 1983 by Prof. Ajit Kumar Mehta.	101 of 1983	B	2 hours